

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 616
IB-2598/PB/2019**

**IN THE MATTER OF:
Mr. Harish K. Sharma**

...PETITIONER

Vs.

M/s. Mideast Integrated Steels Ltd.

...RESPONDENT

**Section
U/s 9 of IBC Code, 2016**

**Order delivered on 13.04.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :Mr. Aditya Nayyar, Advocate

ORDER

IA No. 1623/2022

Heard the submissions made by the Ld. Counsel for the Operational Creditor. Ld. Counsel for the Corporate Debtor is also present. An application has been submitted by the Operational Creditor under Rule 11 of NCLT Rules 2016 seeking the withdrawal of the application filed under Section 9 of IB Code 2016. Having heard the submissions made by the Ld. Counsel for the Applicant and having noted the contents of the application we allow the Applicant to withdraw Company petition No. 2598/PB/2019 filed by the Operational Creditor under Section 9 of IB Code 2016 against the Corporate Debtor.

Therefore, the Section 9 application bearing IB No. 2598/PB/2019 is **dismissed as withdrawn** in terms of Rule 8 of Insolvency & Bankruptcy

(Annu)



(Application to Adjudicating Authority) Rules 2016. The connected case papers and folders may be sent to the record room.

 -Sa-

(Rahul Bhatnagar)
Member (T)

 -Sa-

(P.S.N Prasad)
Member (J)

(Annu)